

Notaries in Kerala

2086. PROF. P.J. KURIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the permissible number of notaries which can be appointed by Kerala Government;
- (b) whether Kerala Government has requested for permission to enhance the number of notaries;
- (c) if so, the details thereof; and
- (d) Government's reaction thereto?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) As per the Schedule under Rule 8(4A) of the Notaries Rules, 1956, the maximum number of notaries to be appointed by State Government of Kerala are 845.

(b) and (c) A request dated 05.09.2011 from Law Department, Government of Kerala has been received to enhance number of Notaries to be appointed by State Government of Kerala from 845 to 1000.

(d) A decision is yet to be taken by Central Government in the matter.

High Court bench at Thiruvananthapuram

2087. PROF. P.J. KURIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has received any proposal for setting up a bench of the High Court of Kerala at Thiruvananthapuram;
- (b) if so, the details thereof; and
- (c) Government's reaction thereto and the time-frame, if any, fixed to set up the bench?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (c) The Chief Minister of Kerala had sent a request in the year 2005 for setting up a bench of Kerala High Court at Thiruvananthapuram. He was advised to seek consent of the Chief Justice of the High Court as envisaged in Supreme Court Judgment in case of Federation of Bar Association in Karnataka vs.